

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 10/2020-Customs

New Delhi, the 2nd February, 2020

G.S.R.(E). - In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby directs that each of the notifications of the Government of India in the Ministry of Finance (Department of Revenue), specified in column (2) of the Table below shall be amended in the manner specified in the corresponding entry in column (3) of the said Table, namely: -

Table

Sl. No.	Notification number and date	Amendments
(1)	(2)	(3)
1.	Notification No.73/2005 - Customs, dated the 22 nd July, 2005. [G.S.R. 498 (E), dated the 22 nd July, 2005]	In the said notification, in the Table, against serial number 143, for the entry in column (2), the entry “8529 90 30 or 8529 90 90” shall be substituted.
2.	Notification No. 101/2007 - Customs, dated the 11 th September, 2007. [G.S.R. 583(E), dated the 11 th September, 2007]	In the said notification, in the Table, against serial number 1002, for the entry in column (2), the entry “8529 90 30 or 8529 90 90” shall be substituted.
3.	Notification No.46/2011 - Customs, dated the 1 st June, 2011. [G.S.R. 423 (E), dated the 1 st June, 2011]	In the said notification, in the Table, against serial number 1404, for the entry in column (2), the entry “8529 90 10 to 8529 90 30” shall be substituted.

4.	Notification No. 53/2011 -Customs, dated the 1 st July, 2011. [G.S.R. 499 (E), dated the 1 st July, 2011]	In the said notification, in the Table, against serial number 1445, for the entry in column (2), the entry “8529 90 10 to 8529 90 30” shall be substituted.
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[F.No. 334/2/2020-TRU]

(Gaurav Singh)

Deputy Secretary to the Government of India

Note :-

1. The principal notification **No.73/2005**-Customs, dated the 22nd July, 2005 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 498 (E), dated the 22nd July, 2005 and was last amended by notification No. 36/2019-Customs, dated the 30th December, 2019 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R 964 (E), dated the 30th December, 2019.
2. The principal notification **No. 101/2007**-Customs, dated the 11th September, 2007 was published *vide* number G.S.R. 583(E), dated the 11th September, 2007 and last amended by notification no. 19/2017-Customs dated the 16th May, 2017 published *vide* number G.S.R.473(E), dated the 16th May, 2017.
3. The principal notification **No.46/2011**-Customs, dated the 1st June, 2011 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 423 (E), dated the 1st June, 2011 and last amended, *vide* notification No. 41/2019-Customs, dated the 31st December, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 976(E), dated the 31st December, 2019.
4. The principal notification **53/2011**-Customs, dated the 1st July, 2011 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 499 (E), dated the 1st July, 2011 and was last amended by notification No. 42/2019-Customs, dated the 31st December, 2019 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 977 (E), dated the 31st December, 2019.